

der sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Nineteenth Annual Report and Accounts of the Bharat Earth Movers Limited, Bangalore, for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.  
[Placed in the Library. See No. LT—7283/83 for (i) and (ii)].

(ii) (a) Twenty-ninth Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for the year 1982-83, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.  
[Placed in the Library. See No. LT—7282/83 for (i) and (ii)].

II. A copy each (in English and •Hindi) of the following Notifications of the Ministry of Defence, under sub-section (3) of section 14 of the Territorial Army Act, 1948, together with Explanatory Memorandum on the ^Notifications:—

(i) S.R.O. No 55, dated the 7th March, 1981, publishing the Territorial Army (Amendment) Rules, 1981.

(ii) S.R.O. No. 168, dated the 20th June 1981, publishing the Territorial Army (2nd Amendment) Rules, 1981.

(iii) S.R.O. No. 192, dated the 11th July, 1981 publishing the Territorial Army (3rd Amendment) Rules, 1981.

[Placed in the Library. See No. LT—7474/83 for (i) to (iii)].

**I. Report and Accounts (1982-83) of the Indian Institute of Astrophysics, Bangalore and related paper.**

**II. Report and Accounts (1982-83) of the Indian Institute of Tropical Meteorology, Pune and related paper.**

**III. Report and Accounts (1982-83) of the Institute of Geomagnetism, Bombay and related paper.**

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Indian Institute of Astrophysics, Bangalore, for the year 1982-83, together with the Auditors' Report on the Accounts. [Placed in the Library. See No. LT—7285/83].

(ii) Annual Report and Accounts of the Indian Institute of Tropical Meteorology, Pune, for the year 1982-83, together with the Auditors' Report on the Accounts. [Placed in the Library. See No. LT—7284/83].

(iii) Annual Report and Accounts of the Indian Institute of Tropical Meteorology, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts. [Placed in the Library. See No. LT—7286/83].

**Indian Airlines Employees' Provident Fund (Amendment) Regulations, 1983**

SHRI ASHOK GEHLOT: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Indian Airlines Notification No. A.V. 19012/2/83-AC, dated the 24th September, 1983, publishing the Indian Airlines Employees' Provident Fund (Amendment) Regulations, 1983, under sub-section (4) of section 45 of the Air Corporations Act, 1953, together with an Explanatory Note on the Notification. [Placed in the Library. See No. LT 7558/83].